

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.235 - **CP 114 of 2018**
With

ITEM No.236 - **IA/41(AHM)2022**

ITEM No.237 - Cont.A/2(AHM)2023 in IA/41(AHM)2022

ITEM No.238 - CONT.A./5(AHM)2023 in IA/41(AHM)2022

ITEM No.239 - IA/71(AHM)2023

ITEM No.240 - IA/14(AHM)2024

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Gopal Dhirajlal Vadalia & Ors

.....Applicant

V/s

Prabhat Solvent Extraction Industries Pvt Ltd & Ors

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv. in CP
114 of 2018

Mr. Navinchandra Dayalal Vadalia (Party in person)

Ms. Nisha Vadalia (Party in person)

For the Respondent

: Mr. Ravi Pahwa, Adv. for R-1.

Mr. Arjun Sheth, Adv. - R- 9 In CP 114 of 2018

Mr. Anuj Trivedi, Adv. for R-5 to 8

ORDER

CP 114 of 2018

List for hearing as priority over all other IAs on 25.07.2024.

IA/41(AHM)2022

List for further consideration on 25.07.2024.

**Cont. A/2(AHM)2023 in IA/41(AHM)2022 & CONT.A./5(AHM)2023 in
IA/41(AHM)2022**

Applicant appeared party in person & submitted that they have complied the earlier order. He is directed to file receipt of paying the cost. He submitted that he cannot afford an Advocate. He is directed to apply for a free legal counsel, if eligible List for further consideration on 25.07.2024.

IA/71(AHM)2023 & IA/14(AHM)2024

List for further consideration on 25.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)